

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 797 of 2019**

**IN THE MATTER OF:**

**Meena V. Kothari**

**...Appellant**

**Versus**

**M/s. Maberest Hotels Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Chandra Shekhar Yadav, Advocate**

**O R D E R**

**06.08.2019** Let notice be issued on the respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 7<sup>th</sup> August, 2019. If the appellant provides the *e-mail* address of respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **3<sup>rd</sup> September, 2019**.

Pendency of the appeal will not come in the way of the parties to settle the claim.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc